FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **WORLDS WINDOW EXIM PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Worlds Window Exim Private Limited
2.	Date of incorporation of corporate debtor	19.01.2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2006PTC145082
5.	Address of the registered office and principal office (if any) of corporate debtor	37A, Basement, C Block, Qutub Vihar, Phase-I, DC Goyla, South West Delhi, Delhi-110071
6.	Date of closure of Insolvency Resolution Process	11.05.2026
7.	Liquidation commencement date of corporate debtor	14.08.2026 (Copy of order received on 18.08.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	**Mr. Sandeep Chandna** IBBI/IPA-002/IP-N00447/2017-2018/11237
9.	Address and e-mail of the liquidator, as registered with the Board	**Registered Address of Liquidator**: 109, Surya Kiran Building, KG Marg, New Delhi-110001 **Email:** cssandeep@live.in
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** 1252, Ground Floor, C Block, Ansal Esencia Sector 67, Gurgaon 122101 **Email:** **liquidation.worldswindow@gmail.com**

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of liquidation of the **Worlds Window Exim Private Limited** on **14.08.2026 (Copy of order received on 18.08.2026) under Section 33 of the Insolvency and Bankruptcy Code, 2016.**

Regn. No. IBBI/IPA-002/IP-N00447/2017-2018/11237
SANDEEP CHANDNA
IP

Sandeep Chandna
Liquidator
Worlds Window Exim Private Limited
IBBI Registration No. IBBI/IPA-002/IP-N00447/2017-2018/11237
(AFA Valid upto: 31.12.2026)
Address: 1252, Ground Floor, C Block, Ansal Esencia Sector 67,
Gurgaon 122101
liquidation.worldswindow@gmail.com

Date: 20.08.2026
Place: New Delhi

SAI PARENTERALS LIMITED

Regd.Off: Plot No. 39, 5th Floor Lavanya Arcade, Jayabheri Enclave, Telangana, 500032; Ph: 7997991301; Email: cs@saiparenterals.com
CIN: U24231TG2001PLC036043

Notice is hereby given that the 25th Annual General Meeting (AGM) of the members **Sai Parenteral's Limited** will be held on **Thursday, the 10th September, 2026 at 11:00 a.m.** ("VC")/Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of the AGM.

In accordance with General Circular No. 14/2020 dated 8th April, 2020 and subsequent circulars issued in this regard, the latest being Circular No. 03/2025 dated 22nd September, 2025 issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/CFD-PoD-2/PICIR/2024/133 dated 3rd October, 2024 issued by the Securities and Exchange Board of India (SEBI), the Notice of 25th AGM and Integrated Annual Report including the Audited Financial Statements for the Financial Year (FY) 2025-26 have been sent in electronic mode to Members whose e-mail IDs are registered with the Company, Registrar & Share Transfer Agent (RTA) or the Depository Participant(s) (DP) and the AGM is being held through VC/OAVM.

Electronic copies of the Notice of AGM and Annual Report are sent to all the shareholders on 19.08.2026 whose email ID's are registered with Company/Depositories in accordance with the SEBI Circular dated May 12, 2020.

Pursuant to Section 91 of the Companies Act, 2013, the Register of Members & Share Transfer Books of the Company will remain closed from 04.09.2026 to 10.09.2026 (both days inclusive) for the purpose of Annual General Meeting.

Members will be provided with a facility to attend the AGM through VC/OAVM through National Securities Depository Limited (NSDL). Members may access the same at www.evoting.nsdl.com

In terms of Section 108 of the Companies Act, 2013 and Regulation 44 of SEBI (LODR) Regulations, 2015, the company is providing the facility to cast their vote by electronic means on all the resolutions set forth in the Notice of the AGM through electronic voting system of National Securities Depository Limited (NSDL) (remote e-voting). The facility of casting votes by a member using remote e-voting as well as the e-voting system on the date of the AGM will be provided by NSDL. All the members are informed that:

(i) The business as set forth in the Notice of the 25th AGM may be transacted through voting by electronic means.

(ii) The remote e-voting shall commence at **07.09.2026 at 9.00 a.m.**

(iii) The remote e-voting shall end on **09.09.2026 at 5.00 p.m.**

(iv) The cut-off date for determining the eligibility to vote by electronic means or at the AGM is **03.09.2026,** date on which a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting in the general meeting.

(v) Any person who acquires shares of the company and become member of the Company after dispatch of the notice of the AGM may obtain the login ID and password by sending a request at evoting@nsdl.co.in.

(vi) Members may note that the facility for remote e-voting module will also be made available during the AGM and those members present in the AGM through VC facility, who have not casted their vote on the resolutions through remote e-voting or otherwise are eligible to vote through e-voting system at AGM. The members who have casted their vote by remote e-voting prior to AGM may also attend the AGM but shall not be entitled to cast the vote again. Remote e-voting shall not be allowed beyond the said date and time.

(vii) Members who have not registered their email address are requested to register their email address with the Depositories/ Company/Registrar and Share Transfer agent i.e. Bigshare Services Pvt. Ltd., to receive copies of Annual report 2025-26 along with notice of 25th Annual General Meeting.

(viii) The Notice of AGM is available on the Company's website https://www.saiparenterals.com/ and also on the NSDL's website https://www.evoting.nsdl.com/

(viii) In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting User Manual for Shareholders available at the downloads section of https://www.evotingindia.com or contact Ms. Shivali Aggarwal, Company Secretary at lot No. 39, 5th Floor Lavanya Arcade, Jayabheri Enclave, Telangana, 500032; email id: cs@saiparenterals.com , Ph: 7997991301.

Form PAS-1

[Pursuant to section 27(1) and rule7(2) of Companies (Prospectus and Allotment of Securities) Rules, 2014]

Advertisement giving details of notice of special resolution for varying the terms of any contract referred to in the prospectus or altering the objects for which the prospectus was issued

Corporate Identification Number (CIN) -U24231TG2001PLC036043

Name of the company- SAI PARENTERALS LIMITED

Registered office address- Plot No. 39, 5th Floor Lavanya Arcade, Jayabheri Enclave, Hyderabad, Telangana, 500032

Notice is hereby given that by a resolution dated 11th August, 2026 the Board has proposed to vary the objects for which prospectus dated March 28th, 2026 was issued in connection with issue of 1,04,28,288 equity shares at an issue price of Rs. 392/- per equity share aggregating to Rs. 409 Crores Only.

In pursuance of the said resolution, further notice is hereby given that, for approving the said proposition, a special resolution is required to be passed by way of postal ballot or at a meeting of the shareholders.

The details regarding such variation/alteration are as follows:

1) Particulars of the terms of the contract to be varied (or objects to be altered)-

(Rs. in million)

S. No.	Original objects of the IPO as stated in Prospectus	Amount raised	Amount utilised as on 30.06.2026	Unutilized IPO proceeds	Amount/ Details of variation in objects
1	Capacity expansion and upgradation of manufacturing facilities	1,107.95	68.05	201.56	Rs.838.34 million shall be utilized towards acquisition of 60% Equity Shares in Saicriti Pharma Private Limited
2	Establishment of a new R&D Centre	180.23	0	180.23	Rs.180.23 million shall be utilized towards acquisition of 60% Equity Shares in Prathyak Laboratories Private Limited

2) Particulars of the proposed variation/alteration-

- By utilising Rs.838.34 million, out of the Rs.1,107.95 million originally allocated towards Object 1, for the acquisition of a 60% equity stake in Saicriti Pharma Private Limited.
- By utilising Rs.180.23 million, originally allocated towards Object 2, for the acquisition of a 60% equity stake in Prathyak Laboratories Private Limited.

3) Reasons/justification for the variation-

Object 1: Capacity expansion and upgradation of manufacturing facilities:

The Government of Telangana vide G.O. Ms. No. 27 dated 22.11.2025 has introduced the Hyderabad Industrial Lands Transformation Policy (HILTP) with the objective of facilitating the phased relocation of manufacturing industries from the Core Urban Region of Hyderabad to newly developed industrial clusters located outside the Outer Ring Road (ORR). In view of these policy developments, the Company considered the regulatory position regarding approvals for further upgradation of manufacturing facilities located within the identified areas while evaluating its future manufacturing expansion plans.

In parallel, the Company undertook a comprehensive technical, financial and regulatory feasibility assessment to evaluate more efficient strategic alternatives to the proposed upgradation of its existing sterile injectable manufacturing facilities. Based on this assessment, the Company identified the development of a new state-of-the-art sterile injectable manufacturing facility outside the Outer Ring Road (ORR) as a more suitable and strategically advantageous alternative for achieving the underlying objectives disclosed in the Prospectus.

During this strategic evaluation, the Company identified an opportunity to acquire a controlling 60% equity stake in Saicriti Pharma Private Limited, which, is constructing a state-of-the-art critical care injectable manufacturing facility at Gummadidala, Hyderabad, designed to meet international regulatory standards including EU-GMP and USFDA.

Object 2: Establishment of a new R&D Centre:

The Company proposes to acquire a 60% equity stake in Prathyak Laboratories Private Limited ("Prathyak"). Prathyak has established pharmaceutical R&D organisation at Genome Valley, Hyderabad. The proposed acquisition will provide the Company with immediate access to an existing R&D facility, experienced scientific personnel, specialised research capabilities and an ongoing product development pipeline. Instead of setting up a new R&D Centre from the ground up, the Company proposes to acquire an established R&D platform that is expected to achieve the same objectives in a shorter timeframe and with lower execution risk.

4) Effect of the proposed variation/alteration on the financial position of the company-

The proposed variation will not result in any increase in the total amount of the IPO proceeds proposed to be utilised for the respective objects. The Company proposes to utilise Rs.838.34 million, out of the amount originally earmarked for capacity expansion and upgradation of manufacturing facilities, towards the acquisition of a 60% equity stake in Saicriti Pharma Private Limited. Similarly, Rs.180.23 million, originally allocated for establishment of the Research and Development (R&D) Centre, will be utilised towards the acquisition of a 60% equity stake in Prathyak Laboratories Private Limited.

Accordingly, the proposed variations do not involve any additional utilisation of the IPO proceeds beyond the amounts originally approved by the shareholders. Instead, it changes the mode of implementation of the approved objects by utilising the allocated funds for acquiring controlling stakes in established businesses that are expected to achieve the same strategic objectives.

5) Major Risk factors pertaining to the new Objects-

a) The proposed acquisition of a 60% equity stake in Saicriti Pharma Private Limited is subject to execution of definitive agreements, receipt of statutory and regulatory approvals, fulfilment of customary conditions and completion of the transaction. Any delay in these processes may impact the proposed implementation timeline. Since the manufacturing facility is currently under development, there may be delays in construction, installation of equipment, validation activities or receipt of regulatory approvals required for commencement of commercial production. Following completion of the acquisition, the Company will also undertake integration of the operations and systems of Saicriti Pharma Private Limited with its own. The continued involvement of the existing promoters, who will retain a 40% equity stake, is expected to support a smooth transition and continuity in project execution.

Further, as disclosed under Risk Factor No. 13 on pages 45 and 46 of the Prospectus, the operations at Unit I and Unit II are proposed to remain suspended until the commencement of commercial operations at the manufacturing facility of Saicriti Pharma Private Limited.

b) The proposed acquisition of a 60% equity stake in Prathyak Laboratories Private Limited is subject to execution of definitive agreements, completion of due diligence, receipt of statutory and regulatory approvals, fulfilment of customary conditions precedent and completion of the transaction. Any delay in satisfying these requirements may impact the proposed implementation timeline. Following completion of the acquisition, the Company will integrate Prathyak's operations, management systems, quality processes and business functions with its own. Effective integration will be important to realise the expected benefits of the acquisition. The Company will also be dependent on retaining Prathyak's experienced scientific personnel and technical expertise, which are integral to its research and development capabilities and ongoing product development programmes.

6) Names of Directors who voted against the proposed variation/alteration- None

Any interested person may obtain the copy of the special resolution along with the explanatory statement free of charge at the registered office of the company or at the office of its Company Secretary Ms. Shivali Aggarwal at the registered office of company or visit the website of the Company https://www.saiparenterals.com/ for a copy of the same.

For and on behalf of the Board
Sai Parenterals Limited

Place: Hyderabad
Date: 19.08.2026

Sd/- Anil Kumar Karusala
Managing Director

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WORLDS WINDOW EXIM PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Worlds Window Exim Private Limited**
2.	Date of incorporation of corporate debtor	19.01.2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2006PTC145082
5.	Address of the registered office and principal office (if any) of corporate debtor	37A, Basement, C Block, Qutub Vihar, Phase -I, DC Goyla, South West Delhi, Delhi-110071
6.	Date of closure of Insolvency Resolution Process	11.05.2026
7.	Liquidation commencement date of corporate debtor	14.08.2026 (Copy of order received on 18.08.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	**Mr. Sandeep Chandna** IBBI/IPA-002/IP-N00447/2017-2018/11237
9.	Address and e-mail of the liquidator, as registered with the Board	**Registered Address of Liquidator**: 109, Surya Kiran Building, KG Marg, New Delhi-110001 **Email:** cssandeep@live.in
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** 1252, Ground Floor, C Block, Ansal Esencia Sector 67, Gurgaon 122101 **Email: liquidation.worldswindow@gmail.com**

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of liquidation of the Worlds Window Exim Private Limited on 14.08.2026 (Copy of order received on 18.08.2026) under Section 33 of the Insolvency and Bankruptcy Code, 2016.

Sd/-
Sandeep Chandna
Liquidator
Worlds Window Exim Private Limited
IBBI Registration No. IBBI/IPA-002/IP-N00447/2017-2018/11237
(AFA Valid upto: 31.12.2026)
Address: 1252, Ground Floor, C Block, Ansal Esencia Sector 67, Gurgaon 122101, liquidation.worldswindow@gmail.com

Date: 20.08.2026
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KARNATAKA AGRO INDUSTRIES CORPORATION LIMITED

1.	Name of Corporate Person	**Karnataka Agro Industries Corporation Limited**
2.	Date of incorporation of Corporate Person	September 01, 1967
3.	Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Karnataka, Bangalore (incorporated under the Companies Act, 1956; a Government of Karnataka undertaking)
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U00110KA1967SGC001691
5.	Address of the registered office and principal office (if any) of Corporate Person	No. 24, Bellary Road, Hebbal, Bangalore -560 024, Karnataka.
6.	Liquidation Commencement Date of Corporate Person	05.08.2026
7.	Name, address, email address, telephone number and the registration number of the Liquidator	M/s AAA Insolvency Professionals LLP, acting through its authorised signatory Mr. Suresh Kannan, Designated Partner. **Address:** 4th Floor, 4/1, Krishna Reddy Colony, Domlur Layout, Bangalore – 560 071, Karnataka. **E-mail:**sureshkannan10@gmail.com, vol.kaicl@gmail.com **IPE Registration No.**: IBBI/IPE-0002/IPA-1/2022-23/50001 **IP Registration No. of the authorised signatory**: IBBI/IPA-001/IP-P-01434/2018-2019/12277
8.	Last date for submission of claims	04.09.2026

Notice is hereby given that the **KARNATAKA AGRO INDUSTRIES CORPORATION LIMITED** has commenced voluntary liquidation on **05.08.2026.**

The stakeholders of **Karnataka Agro Industries Corporation Limited** are hereby called upon to submit a proof of their claims, on or before 04.09.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Suresh Kannan
Designated Partner
M/s AAA Insolvency Professionals LLP
Liquidator of Karnataka Agro Industries Corporation Limited

Date : 20.08.2026
Place : Bangalore

TATA POWER

(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST

The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for following works:

1. **"Civil Works Associated with Chiller Plant at Station A Building, Trombay Thermal Power Station, Chembur, Mumbai (Tender Ref. No.: CC27PMR004)"**
2. **"Renovation of Second floor Office at Station A Building, Trombay Thermal Power Station, Chembur, Mumbai (Tender Ref. No.: CC27PMR011"**

For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website **(URL: https://www.tatapower.com/tender/tenders-listing)**. Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before **28th August 2026.**

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DHANI LOANS AND SERVICES LIMITED
(CIN: U74899DL1994PLC062407)
Registered Office: A-2, First Floor, Kirti Nagar, New Delhi-110015
Email: loansupport@indiabulls.com, Tel: 011-41052775, Fax: 011-42137986
Website: www.dhaniloansandservices.com

Public Notice of Branch Closure

We hereby inform all our stakeholders and customers that our **Bareilly** Branch, situated at Shop No. 217-218, 2nd Floor, Ratandeep Complex, Civil Lines, Bareilly, Uttar Pradesh-243001 is to be closed. Please note that closing the above branch will not affect the company's servicing of our customers in any manner. All our existing/prospective customers are hereby requested to contact our customer helpline number 0124-6555-555 from 8.00 AM to 8.00 PM. Alternatively write to our customer care e-mail id loansupport@indiabulls.com for all queries/Payments/Loan or any other related matters.

Sd/-
Authorized Officer
For Dhani Loans and Services Limited

Encore Asset Reconstruction Company Private Limited (Encore ARC)

earc

5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM – 122 002, HARYANA

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Asset under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8 (6) & Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002 (Rules).

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to IDFC Bank Limited to secure the outstanding dues in the loan account since assigned to the Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC -EOT-001-Trust ("Secured Creditor"), the physical possession of which has been taken over by the Authorised Officer (AO) of the Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS"** basis on **09.09.2026** for recovery of Rs.12,04,017/- (Rupees Twelve Lakh Four Thousand Seventeen Only) as on 19.08.2026 and further interest at contractual rate till recovery and other costs, charges etc. after adjustment of recovery/realization, if any, due to the Secured creditor from Borrower Mr. Sampatrao Shivaji Lavate (Borrower/ Mortgagor), & Mrs. Sandhya Sampat Lavte (Co-Borrower)

The description of the property, Reserve Price (RP) for the secured asset & the Earnest Money Deposit (EMD) is be as under:

Description of the Immovable Secured Asset	Reserve Price (Rs.)	EMD (Rs.)
All That Piece And Parcel of 2 Shops on 1st Floor, Area 18.66 Sq. Yds or 15.60 Sq. Mtrs, At Premises No. 99/8, Situated At Beconganj, Kanpur Nagar, Uttar Pradesh-208001, And Boundaries of The Said Shops:- East: Common Passage & Premises No. 99/9, West: House No. 99/7, North: Other Shop Passage, South: Ahata of Hazi Amir, Boundaries of The Hosue No. 99/8:- East: Premises No. 99/9, West: Premises No. 99/7, North: 15 Ft. I.E. 4.57 Mtr. Wide Road, South: Ahata of Hazi Amir	24,50,000/-	2,45,000/-

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.

For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., http://www.encorearc.com/

For any clarification/information, interested parties may contact the Authorised Officer of the Secured Creditor on mobile no. **9873181249/9218016249** or email at **krishna.kumar@encorearc.com**

Date: 19.08.2026
Place: Gurugram

Krishna Kumar (Authorised Officer)
Encore Asset Reconstruction Company Pvt. Ltd.
Acting in its capacity as the trustee of EARC -EOT-001-Trust

GODAVARI BIOREFINERIES LIMITED

CIN: L67120MH1956PLC009707
Regd. Off. : Somaiya Bhavan, 45/47, M G Road, Fort, Mumbai - 400001 **Website:** www.godavaribiorefineries.com,
Email: investors@somaiya.com, Tel.: 022-61702100

Special Window for Re-lodgement of Transfer Request of Physical Shares

Dear Shareholders,

Pursuant to SEBI Circular No. H0/38/13/11(2)/2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, shareholders are hereby informed that a Special Window has been opened from February 05, 2026, to February 04, 2027, for re-lodgement of transfer deeds. These facilities are available for re-lodgement of transfer deeds which were lodged before 1st April, 2019, for transfer of physical shares and were rejected/returns/not attended due to a deficiency in the documents/process or otherwise. All transfers requested duly rectified and re-lodged during the aforesaid period will be processed through the transfer cum demat mode, i.e. the shares will be transferred to the transferee only in dematerialised mode.

Shareholders who wish to avail the opportunity are requested to contact our Registrar and Transfer Agent MUFG Intime India Private Limited (formerly Link Intime India Private Limited) at rnt.helpdesk@in.mpms.mufg.com, Contact Number 1800 1020 878, Unit Godavari, C 101, Embassy 247, L B S Marg, Vikhroli (West), Mumbai, 400083.

The copy of the circular is also available on the website of the Company at www.godavaribiorefineries.com

For Godavari Biorefineries Limited
Sd/-
Samir Somaiya
Chairman and Managing Director

Place : Mumbai
Date : 19th August, 2026

OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL-I, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

T. R. C. No. 2284/2022 **SALE PROCLAMATION**

PUNJAB NATIONAL BANK Vs. M/S SHIV SHAKTI ENTERPRISES AND ANR.

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

(CD1) M/S SHIV SHAKTI ENTERPRISES, THROUGH ITS PROPRIETOR – ISHWAR CHAND SHARMA, R/O 603/38, ONKAR NAGAR C, TRI NAGAR, DELHI – 110088 **ALSO AT:** PLOT NO. 10 C, PHASE – II, GAWALTHAI INDUSTRIAL AREA, DISTT. BILASPUR (H. P.)

(CD2) ISHWAR CHAND SHARMA, PROP. OF M/S SHIV SHAKTI ENTP., R/O 603/38, ONKAR NAGAR C, TRI NAGAR, DELHI – 110088

The under mentioned property will be sold by Public E-auction sale on **30/09/2026** for recovery of sum of **Rs. 1,00,48,880.00 (Rupees One Crore Forty-Eight Thousand Eight Hundred Eighty Only)** plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-I (less amount already recovered, if any), from **M/S SHIV SHAKTI ENTERPRISES.**

DESCRIPTION OF PROPERTY

No. of lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Valuation also state Valuation given, if any, by the Certificate Debtor	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.	Reserve price below which the property will not be sold	EMD 10% of Reserve price or Rounded off
1.	2.	3.	4.	5.	6.	7.	8.
1.	PROPERTY BEARING "INDUSTRIAL PLOT NO. 10 C, PHASE-II, GAWALTHAI INDUSTRIAL AREA, DISTRICT BILASPUR, (H.P.)	Not known	Not known	No	Not known	Rs. 52.20 LACS	Rs. 5.22 LACS

1. Auction/bidding shall only be through online electronic mode through the e-auction website i.e. **https://baanknet.com**
2. The intending bidders should register the participation with the service provider well in advance and get user ID and password for participating in **E-auction.** It can be procured only when the requisite earnest money is deposited in prescribed mode below.
3. EMD shall be deposited latest by till 05:00 PM on **28/09/2026** in **Wallet Bank Asset Auction Network (BAANKNET) https://baanknet.com** EMD deposited thereafter shall not be considered for participation in the e-auction.
4. In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/attorney of the company and the Receipt/Counter File of such deposit should reach to the said service provider through e-auction website by uploading softcopies on or before **till 05:00 PM** on **28/09/2026** and also hard copies alongwith EMDs deposit receipts should reach at the **Office of Recovery Officer-I, DRT-I, Delhi** by **28/09/2026.** It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.
5. Prospective bidder may avail online training from service provider:

Name of Auction Agency	**Bank Asset Auction Network (BAANKNET)**
Contact person	**Mr. Uday Jadhav (Authorised Officcer of Baanknet)**
Helpline Nos.	**+91-9820878255**
Helpline Email Address	**Support.BAANKNET@psballiance.com**
Bank officer	**TWINKLE NAIN cs168@pnb.co.in, 9802927574**

6. Prospective bidders are advised to visit website **https://baanknet.com** for detailed terms & conditions and procedure of sale before submitting their bids.
7. The property shall not be sold below the reserve price.
8. The property shall be sold in 01 lot, with **Reserve Price as mentioned above lot.**
9. The bidder shall improve offer in multiples of **Rs. 25,000/-** during entire auction period.
10. The property shall be sold "**AS IS WHERE BASIS**" and shall be subject to other terms and conditions as published on the official website of the e-auction agency.
11. The highest bidder shall have to deposit **25% of his final bid amount** after adjustment of EMD already paid in **Wallet Bank Asset Auction Network (BAANKNET) https://baanknet.com** by immediate next bank working day **by 4:00 P.M.** through Demand Draft/Pay Order favouring Recovery Officer, DRT-I, Delhi A/C. **T.R.C. No. 2284/2022**
12. **The successful bidder/auction purchaser shall deposit the balance 75% of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through Demand Draft/Pay Order favouring Recovery Officer, DRT-I, Delhi A/C. T.R.C. No. 2284/2022. In addition to the above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs.10) through DD in favour of The Registrar, DRT-I, Delhi. The DD prepared towards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-I, Delhi.**
13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
14. **Schedule of auction is as under:-**

Service of notice by all modes	**28.08.2026**	
Inspection of property	**11.09.2026**	**From 1:00 pm to 4:00 pm**
Last date of receiving both physical bids alongwith proof of earnest money and uploading documents of auction agency portal	**28.09.2026**	**Up to 05:00 pm**
Date and Time of E-Auction:	**30.09.2026**	**Between 12:00 Noon to 1:00 pm**

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.

Issued under my hand and seal of this Tribunal on this **14/08/2026.**

Sd/-
RAVINDER KUMAR TOMAR
Recovery Officer-I
Debts Recovery Tribunal - I, Delhi

Uttam Sugar Mills Limited

UTTAM SUGAR

[Corporate Identity Number (CIN): L99999UR1993PLC032518]
Regd. Office: Village Libberheri, Tehsil Roorkee, District Haridwar, Uttarakhand - 247667
Tel.: 0120 – 4525000, Website: www.uttamsugar.in,
E-mail id: investorrelation@uttamsugar.in

INFORMATION TO SHAREHOLDERS FOR 31ST ANNUAL GENERAL MEETING

AGM to be held through VC/OAVM

Notice is hereby given that the **31st Annual General Meeting ("AGM")** of the Shareholders of the Company will be held on **Friday, 18th September, 2026** at **12:00 noon (IST)** through **Video Conferencing / Other Audio Visual Means (VC/OAVM)** to transact the business(es) as set out in the Notice of AGM, which is being circulated for convening the AGM.

Ministry of Corporate Affairs ("MCA") vide its General Circular No. 03/2025 dated 22 September 2025 read with circulars issued earlier on the subject ("MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its various circulars issued from time to time ("SEBI Circulars"), have permitted to conduct the Annual General Meeting ("AGM") virtually, without physical presence of Members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("the Act"), the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the SEBI Listing Regulations"), MCA Circulars and SEBI Circulars, the 31st AGM of the Company is being held through VC/OAVM.

As per aforesaid circulars, the Notice of AGM along with the Annual Report for the F.Y. 2025-26 will be sent to all the Shareholders whose e-mail ids are already registered with the Company/Depository Participants/Registrar & Share Transfer Agent (RTA). Further, pursuant to Regulation 36(1)(b) of Listing Regulations, a letter providing the web-link for accessing the Notice and Annual Report, including the exact path, will be sent to those Members who have not registered the email address with the Company/Depository Participants/RTA. Shareholders may note that the Notice of AGM and Annual Report for the F.Y. 2025-26 will also be available on the Company's website i.e. www.uttamsugar.in and on the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com & National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited at www.evoting.nsdl.com. The Company will also provide physical copies of the Notice and Annual Report to members upon their request. Members may send their requests to the Company at investorrelation@uttamsugar.in. Shareholders can attend and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Shareholders attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum as per section 103 of the Companies Act, 2013.

Manner of voting

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and provisions of Regulation 44 of the Listing Regulations, the Company is providing remote e-voting facility to all its Shareholders to cast their votes on all resolutions as set out in the Notice of AGM. Detailed procedure for remote e-voting/ voting through e-voting system during the AGM is being provided in the Notice of the AGM.

Manner of registering/updating e-mail address

(a) In case members holding shares in Physical Mode and who have not registered/updated their email addresses with the Company/ RTA are requested to register/update their email addresses by writing to the company at investorrelation@uttamsugar.in or to RTA at delhi@in.mpms.mufg.com. Alternatively, the members may register their email address by visiting the link https://web.in.mpms.mufg.com/EmailReg/Email_Register.html The detailed process for registering of email ID is also being provided in the Notice of 31st AGM.

(b) Members holding shares in DEMAT Mode are requested to register/update their email addresses with their respective Depository Participants.

Dividend

The Members may please note that Board of Directors have recommended a Final Dividend at the rate of 25% [i.e., @Rs.2.50 per Equity Share] of Face Value of Rs. 10/- (Rupees Ten Only) for the Financial Year ended 31st March, 2026, subject to the approval of the Shareholders at the 31st AGM. In accordance with SEBI Notification dated 18th November 2025 the Dividend, if declared, will be paid through Reserve Bank approved electronic mode to those Shareholders who have updated their bank account details with the Company's Registrar and Share Transfer Agent/ Depository Participants. Shareholders who have not updated their bank account details/KYC non-compliant, are requested to ensure that the Bank account details in your respective Demat Account/ Physical folios are updated to enable the Company to make timely payment of dividend in your Bank Accounts. The Record Date for determining the names of members eligible for Final Dividend is Friday, 11th September, 2026.

TAX on dividend

As per Income Tax Act, 2025 ('IT Act'), dividend income is taxable in the hands of shareholders and the Company is required to deduct tax at source from dividend paid to shareholders at the prescribed rates under the IT Act, subject to approval of shareholders at the ensuing AGM. Shareholders are requested to complete/update their residential status, PAN and category as per the Income tax Act with their DPs. Incase shares are held in physical form shareholders are required to submit these details with the Company to enable the Company to determine the appropriate TDS/withholding tax as applicable. In this regard shareholders are requested to submit the key documents as detailed below:-

Category of Shareholder	Document(s) to be submitted/uploaded
Resident individual shareholders with PAN* and whose income does not exceed maximum amount not chargeable to tax or who is not liable to pay income tax	Form 121** (erstwhile Form No. 15G or Form No. 15H)
Non-resident shareholders (including Foreign Portfolio Investors (FPIs)) who can avail beneficial rates under tax treaty between India and their country of tax residence	i. No Permanent Establishment Declaration ii. Beneficial Ownership Declaration iii. Tax Residency Certificate iv. Copy of electronically filed Form 41 (erstwhile Form 10F) v. Any other document which may be required

Further, shareholders are requested to take care of following while submitting Form 121.

a) All fields in Form 121 must be mandatorily filled. Incomplete/defective forms should be rejected and excluded from the Depository download.
b) Account status in BENPOS and Form 121 must be the same.
c) DOB should be validated by the Depository based on KYC records.
d) Senior citizens should upload PAN copy for DOB verification.

For Further information/clarification on the above matter, Members can write to the Company/RTA of the Company at their respective address/ e-mail.

By Order of the Board of Directors of the Company
For Uttam Sugar Mills Limited
Sd/-
(RAJESH GARG)
Company Secretary & Compliance Officer
(Membership No. FCS-5841)

Date : 20th August, 2026
Place : Noida

Continue From Previous Page...

3) **Allocation to QIBs excluding Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to QIBs, who have bid at Issue Price of 132/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 174.62 times i.e. for 14,55,03,000 Equity shares. The total number of shares allotted in this category is 8,77,000 Equity Shares to 86 successful applicants. The category wise details of the Basis of Allotment are as under:

CATEGORY	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FII-FPI	OTHERS	TOTAL
Allotment	53,000	54,000	4,000	1,89,000	4,11,000	1,66,000	0	8,77,000

4) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Company in consultation with the BRLM has allotted 13,14,000 Equity Shares to 9 Anchor Investors at Anchor Investor Issue Price of ₹ 132/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

CATEGORY	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC/FPI	INS	PF	OTHERS	TOTAL
Allotment	0	0	0	1,25,000	9,12,000	2,77,000	0	0	0	13,14,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 132/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 2,31,000 Equity shares. The total number of shares allotted in this category is 2,31,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr No	Category	No. of Applications Received	% to total	Total No. of Equity Shares Applied	% to total	No. of Equity Shares Allotted Per Bidder	Ratio	Total No. of Equity Shares Allotted
1	2,31,000	1	100.00	2,31,000	100.00	2,31,000	1:1	2,31,000
	Total	**1**	**100.00**	**2,31,000**	**100.00**			**2,31,000**

The Board of Directors of the Company on August 19, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been issued on or before August 20, 2026 and payment to non-syndicate brokers has been issued on or before August 20, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on August 20, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company will file the Listing application with BSE Limited on or before August 20, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on August 21, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, Maashitla Securities Private Limited SEBI Registration Number INR000004370 at , All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Maashitla
Creating Successful People

MAASHITLA SECURITIES PRIVATE LIMITED
SEBI Registration Number: INR000004370
Address: 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi - 110034
Tel. Number: 011-47581432, **Email Id:** ipo@maashitla.com
Investors Grievance Id: investor.ipo@maashitla.com: **Website:** www.maashitla.com
Contact Person: Mr. Mukul Agrawal: **CIN:** U67100DL2010PTC208725

On behalf of Board of Directors
For, Technocrats Plasma Systems Limited
Sd/-
Mr. Arun Kumar
Chairman & Managing Director

Date: 19 August,2026
Place: Palghar

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF TECHNOCRATS PLASMA SYSTEMS LIMITED.

Technocrats Plasma Systems Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.rarever.in , website of the BSE at www.bseindia.com and website of Issuer Company at www.technocratplasma.com ; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "***Risk Factors***" beginning on page 23 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

GRIHUM

गृहम हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालयः 6वीं मंजिल, बी–बिल्डिंग, गंगा ट्रूनो बिजनेस पार्क, लोहेगांव, पुणे, महाराष्ट्र – 411014.

परिशिष्ट IV (नियम 8(1) देखें)
कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने गृहम हाउसिंग फाइनेंस लिमिटेड जिसे इसके बाद उपरोक्त कॉर्पोरेट/पंजीकृत कार्यालय का सुरक्षित लेनदार कहा जाएगा। के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसमें आगे "उक्त अधिनियम" कहा गया है) के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना निम्नवर्णित तिथि को जारी की थी, जिसमें निम्नवर्णित कर्जदारों से सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी। कर्जदार उक्त राशि चुकाने में असफल रहे हैं, अतः एतद्द्वारा कर्जदारों और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग के अंतर्गत दिनांक 14.08.2026 को ले लिया है। कर्जदारों को विशेष रूप से तथा जनसाधारण को सामान्य रूप से इन सम्पत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और सम्पत्ति के संबंध में कोई भी संव्यवहार प्रतिभूत लेनदार की बकाया राशि और उस पर ब्याज इत्यादि सहित के अधीन होगा। कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है। कब्जे में ली गई सम्पत्ति का विवरण यहां नीचे दिया गया है।

क्र. सं.	कर्जदार का नाम	सम्पत्ति का विवरण	कब्जा सूचना की तिथि	सांविधिक मांग सूचना की तिथि	मांग सूचना में राशि (रु.)
1	अब्दुल रऊफ, सना अफरोज	समस्त वह भाग एवं अंश जोकि संपत्ति सं. 78–बी की संपूर्ण निर्मित चार मंजिला संपत्ति, जिसका भूमि क्षेत्रफल 38.46 वर्ग मी. अर्थात 46 वर्ग गज तथा जिसका तल/कवर्ड क्षेत्रफल 192.3 वर्ग मी. जिसमें प्रत्येक मंजिल पर दो फ्लैट एक कमरे का सेट तथा उसमें लगे सभी स्थिर सामान एवं फिटिंग सहित, विद्युत एवं जल नल कनेक्शन दोनों चालू स्थिति में हैं तथा उनके पृथक मीटर स्थापित हैं, खसरा सं. 19/19 में से, ग्राम खुरेजी खास की आबादी, इलाका शाहदरा, दिल्ली–110051 में स्थित सीमा – पूर्वः गली, पश्चिमः 20 फीट सड़क, उत्तरः प्लॉट सं. 76, 77, दक्षिणः प्लॉट सं. 78–बी	14/08/2026	09/06/2026	ऋण सं. HL005591 00000005029425 रु. 35,13,684/- (रु. पैंतीस लाख तेरह हजार छह सौ चौरासी मात्र) 09.06.2026 तक देय, साथ ही वसूली तक @13.2 प्रति वर्ष की दर से ब्याज सहित

किसी भी मामले में यदि स्थानीय भाषा के प्रकाशन और अंग्रेजी समाचार पत्र प्रकाशन की सामग्री के बीच कोई अंतर है, तो फाइनेंशियल एक्सप्रेस में प्रकाशित अंग्रेजी समाचार पत्र भाषा की सामग्री मान्य होगी।

स्थानः दिल्ली,
दिनांकः 20.08.2026

हस्ता/– प्राधिकृत अधिकारी,
गृहम हाउसिंग फाइनेंस लिमिटेड

POST OFFER ADVERTISEMENT UNDER REGULATION 18 (12) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FROM TIME TO TIME TO THE EQUITY SHAREHOLDERS OF

RIKHAV SECURITIES LIMITED

(Hereinafter referred as "RSL" or "the Target Company" or "TC" or "the Company")

CIN: L99999MH1995PLC086635

Registered Office: 922 - A, P J towers, Dalal Street, Mumbai – 400001, Maharashtra, India.
Tel. No.: 022-69078304 | **Email Id:** info@rikhav.net | **Website:** www.rikhav.net

Open Offer for Acquisition of up to 99,55,920 (Ninety-Nine Lakh Fifty-Five Thousand Nine Hundred and Twenty Only) Equity Shares of Face Value of ₹ 5/- Each, Representing 26.00% (Twenty-Six Percent) of the Share Capital of the Rikhav Securities Limited ("**Target Company**"), on a Fully Diluted Basis, as of the Tenth Working Day from the Closure of the Tendering Period of the Open Offer ("Voting Share Capital"), from the Eligible Shareholders of the Target Company, at a Price of ₹ 47.75/- per Share ("**Offer Price**"), by M/s. B. D. Lakhani (Acquirer 1), M/s. B. N. Lakhani (Acquirer 2), M/s. H. D. Lakhani (Acquirer 3) and M/s. N. D. Lakhani (Acquirer 4) (hereinafter collectively referred to as the "Acquirers"), Mr. Hitesh Himmatlal Lakhani (PAC 1), Mr. Deep Hitesh Lakhani (PAC 2), Mrs. Vaishali Rajendra Shah (PAC 3) and Mrs. Bharti Hitesh Lakhani (PAC 4) (collectively referred to as the "PACs").

This Post-Offer Advertisement is being issued by Sobhagya Capital Options Private Limited, the Manager to the Offer, on behalf of the Acquirers, in connection with the Offer made by the Acquirers and PACs, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended from time to time ("**SEBI (SAST) Regulations, 2011**").

The Detailed public statement ("**DPS**") dated April 27, 2026 pursuant to the Public Announcement ("**PA**") made by the Acquirers and PACs have been published in Financial Express (English, all editions), Jansatta (Hindi, all editions), Pratahakal (Marathi, Mumbai edition where, Registered Office of the Target Company is located) on April 28, 2026.

Sr. No	Particulars	Details
1	**Name of the Target Company**	Rikhav Securities Limited
2	**Name of the Acquirer and the PACs**	M/s. B. D. Lakhani (Acquirer 1), M/s. B. N. Lakhani (Acquirer 2), M/s. H. D. Lakhani (Acquirer 3) and M/s. N. D. Lakhani (Acquirer 4) (hereinafter collectively referred to as the "Acquirers"), Mr. Hitesh Himmatlal Lakhani (PAC 1), Mr. Deep Hitesh Lakhani (PAC 2), Mrs. Vaishali Rajendra Shah (PAC 3) and Mrs. Bharti Hitesh Lakhani (PAC 4)
3	**Name of the Manager to the offer**	Sobhagya Capital Options Private Limited
4	**Name of the Registrar to the offer**	MUFG Intime India Private Limited
5	**Offer Details:** a. **Date of Opening of the Offer:** b. **Date of the Closing of the Offer:**	 Friday, July 24, 2026 Thursday, August 06, 2026
6	**Date of Payment of Consideration**	Thursday, August 13, 2026

7	**Details of the Acquisition**				
Sr. No.	**Particulars**	**Proposed in the Offer Document**		**Actual**	
7.1	Offer Price	INR 47.75/- per Offer Share (Interest for the delay period of 40 days has been calculated at the rate of 10% per annum on the offer price, which works out to ₹0.52 per share and has been rounded off to ₹0.55 per share) shall be payable to all the Equity Shareholders in respect of Equity Shares held by them in the Target Company as on Identified Date.		INR 47.75/- per Offer Share (Interest for the delay period of 40 days has been calculated at the rate of 10% per annum on the offer price, which works out to ₹0.52 per share and has been rounded off to ₹0.55 per share) shall be payable to all the Equity Shareholders in respect of Equity Shares held by them in the Target Company as on Identified Date, i.e. July 10, 2026 and which are continued to be held as on date and are validly tendered/ accepted in the Open Offer.	
7.2	Aggregate number of shares tendered	99,55,920 equity shares		10,65,600 equity shares	
7.3	Aggregate number of shares accepted	99,55,920 equity shares		10,65,600 equity shares	
7.4	Size of the offer (Numbers of shares multiplied by Offer price per share)	₹ 47,53,95,180/-		₹ 5,08,82,400/-	
7.5	Shareholding of the Acquirer and PACs before Public Announcement (No.& %)	• 1,15,72,516 • 30.22%		• 1,15,72,516 • 30.22%	
7.6	Shares Acquired by way of Share Purchase Agreements (SPA) • Number • % Fully Diluted Equity Share Capital	• NIL • NIL		• NIL • NIL	
7.7	Shares Acquired by way of Open offer • Number • % Fully Diluted Equity Share Capital	• 99,55,920 Equity Shares • 26.00%		• 10,65,600 Equity Shares • 2.78%	
7.8	Shares Acquired after Detailed Public Statement • Number of Shares acquired • Price of the shares acquired • % of the shares acquired	• NIL • NIL • NIL		• NIL • NIL • NIL	
7.9	Post offer Shareholding of Acquirer and PACs • Number • % Fully Expanded Equity Share Capital	• 2,15,28,436 Equity Shares • 56.22%		• 1,26,38,116 Equity Shares • 33.00%	
7.10	Pre and Post Offer Shareholding of Public	**Pre-Offer**	**Post-Offer**	**Pre-Offer**	**Post-Offer**
	• Number • % Fully Diluted Equity Share Capital	• 1,35,70,700 • 35.44%	• 36,08,380 • 9.42%	• 1,35,70,700 • 35.44%	•1,24,98,700 • 32.64%

8. The Acquirers and the PACs accept full responsibility for the information contained in this Post Offer Advertisement and also for the fulfillment of their obligations as laid down by SEBI (SAST) Regulations, 2011.
9. A copy of this Post Offer Advertisement is expected to be available on the website of SEBI- **www.sebi.gov.in**
10. Capitalized terms used in this advertisement and not define herein, shall have same meaning assigned to them in the Letter of Offer dated July 14, 2026.

THIS ANNOUNCEMENT IS ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS AND PACS

SOBHAGYA
CAPITAL OPTIONS PVT. LTD.
A SEBI Registered Merchant Banking Company

SOBHAGYA CAPITAL OPTIONS PRIVATE LIMITED
Address: C-7&7A, Hosiery Complex, Phase-II Extension, Noida- 201305, Uttar Pradesh
Tel No.: +91 7836066001 | **Email:** cs@sobhagyacap.com
Investor Grievance Email: delhi@sobhagyacap.com | **Website:** www.sobhagyacapital.com
Contact Person: Ms. Menka Jha/ Mr. Rishabh Singhvi | **SEBI Registration No:** MB/INM000008571

Place: Noida
Date: August 19, 2026

AdBaaz

U GRO CAPITAL

यू ग्रो कैपिटल लिमिटेड

चौथी मंजिल, टावर 3, इक्विनॉक्स बिजनेस पार्क, एलबीएस रोड, कुर्ला, मुंबई 400070

कब्जा सूचना परिशिष्ट IV (नियम 8(1) देखें) (अचल संपत्ति के लिए)

जबकि अधोहस्ताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूति हित प्रवर्तन ऐक्ट 2002 (2002 का 54) के तहत यूग्रो कैपिटल लि. जिसका पंजीकृत पताः चौथी मंजिल, टावर 3, इक्विनॉक्स बिजनेस पार्क, एलबीएस रोड, कुर्ला, मुंबई 400070 का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित दिनांकों को डिमांड नोटिस में उल्लिखित राशि को ब्याज सहित, उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर वापस करने के लिए कहा गया था।
उधारकर्ताओं उक्त राशि का भुगतान करने में असफल हो गये हैं इसलिये एतद्द्वारा उधारकर्ता तथा सर्वसाधारण को सूचित किया जाता है कि नीचे हस्ताक्षरकर्ता ने अधिनियम की धारा 13 की उपधारा (4) के अंतर्गत उसे प्रदत्त शक्तियों का प्रयोग करते हुए प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित के अधीन उन्हें प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत निम्नलिखित माह और वर्ष को सम्पत्ति पर कब्जा ले लिया है।
कर्जदारों को विशेष रूप से और सर्वसाधारण को सामान्य रूप से चेतावनी दी जाती है कि वे निम्न सम्पत्तियों के साथ लेन–देन न करें तथा सम्पत्ति के साथ कोई भी लेन–देन यूग्रो कैपिटल लि. के प्रभार वास्ते बकाया राशि और भविष्य का ब्याज इत्यादि सहित के अधीन होगा।
कर्जदारों का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

क्र. सं.	कर्जदार का विवरण	मांग सूचना की तिथि	बंधक सम्पत्ति	कब्जा की तिथि
1	1. एबीएस फर्निशिंग कंपनी 2. गुरविंदर कौर 3. अमनदीप सिंह बेदी 4. एबीसीओ स्टील इंडस्ट्रीज 5. पवनीत कौर 6. बिक्रमजीत सिंह ऋण खाता सं. HCFDELSEC00001001270 HCFDELSEC00001009418	रु. 73,17,124/– (रुपये तिहत्तर लाख सत्रह हजार एक सौ चौबीस मात्र) दि. 29.05.2026 तक की राशि हेतु **मांग सूचना दिनांक 02.06.2026**	प्लॉट संख्या 3 का भाग, कुल 301 वर्ग गज में से 150 वर्ग गज भूमि, खसरा संख्या 49/8/2 एवं 49/3/2 से संबंधित, ग्राम निलोठी की राजस्व संपदा, दिल्ली राज्य, दिल्ली तथा निलोठी एक्सटेंशन के नाम से ज्ञात आबादी, नई दिल्ली–110041 में स्थित, उक्त संपत्ति के अंतर्गत भूमि के स्वामित्वाधिकार सहित, तथा जिसकी सीमाएं निम्नानुसार हैः पूर्वः अन्य का प्लॉट, पश्चिमः अन्य का प्लॉट, उत्तरः 20 फीट चौड़ी सड़क, दक्षिणः 10 फीट चौड़ी गली	18.08.2026
1	1. प्रताप फ्यूल प्वाइंट 2. प्रताप सिंह यादव 3. अरुण राव 4. मेसर्स विमला प्रताप रोड किंग ऋण खाता संख्याः UGDELSS0000087843	रु. 2,32,32,297/– (रुपये दो करोड़ बत्तीस लाख बत्तीस हजार दो सौ सत्तानवे मात्र) दि. 29.05.2026 तक की राशि हेतु **मांग सूचना दिनांक 02.06.2026**	साइट संख्या 804, क्षेत्रफल 250 वर्ग गज, सेक्टर–3, भाग–1, रेवाड़ी, हरियाणा में स्थित सीमाएं– पूर्वः प्लॉट संख्या 805, पश्चिमः प्लॉट संख्या 803 पी, उत्तरः प्लॉट संख्या 801, दक्षिणः रास्ता	18.08.2026

दिनांक : 20.08.2026,
स्थान : दिल्ली

इस्ता/– प्राधिकृत अधिकारी,
यूग्रो कैपिटल लिमिटेड

सार्वजनिक सूचना

(कंपनियों (पंजीकरण हेतु अधिकृत) नियम, 2014 के नियम 4 एवं धारा 366 के अंतर्गत सूचना)
आम जनता को एतद्वारा सूचित किया जाता है कि **मेसर्स डिवाइन गैलेक्सी ई–सर्विसेज**, एक साझेदारी फर्म, जिसका पंजीकृत कार्यालय **प्लॉट नंबर–3, बिल्डिंग नंबर–114, वीर सावरकर ब्लॉक, शकरपुर, नई दिल्ली 110092** पर स्थित है, कंपनी अधिनियम, 2013 के भाग–I अध्याय XXI के अंतर्गत **डिवाइन गैलेक्सी ई–सर्विसेज प्राइवेट लिमिटेड** के नाम एवं शैली में एक प्राइवेट लिमिटेड कंपनी में परिवर्तित होने का इरादा रखती है।
ऐसे रूपांतरण पर किसी भी व्यक्ति को कोई आपत्ति होने पर वह इस प्रकाशन की तारीख से 21 दिनों के भीतर सहायक साक्ष्य के साथ लिखित रूप में रजिस्ट्रार ऑफ कंपनीज, दिल्ली अधिकार–क्षेत्र को सूचित कर सकता है। किसी आपत्ति के अभाव में, रूपांतरण कानून के अनुसार आगे बढ़ाया जाएगा।
फर्म का विवरणः
फर्म का नामः डिवाइन गैलेक्सी ई–सर्विसेज
फर्म पंजीकरण संख्याः **IN-DL92653478593584P**
पंजीकरण की तारीखः **13जून 2017**
पंजीकृत कार्यालय का पताः
प्लॉट नंबर –3, बिल्डिंग नंबर–114, वीर सावरकर ब्लॉक, शकरपुर, नई दिल्ली 110092
कंपनी का प्रस्तावित नामः
डिवाइन गैलेक्सी ई–सर्विसेज प्राइवेट लिमिटेड

भागीदारः
स्थान : नई दिल्ली — 1. हेम चंदर
दिनांक : 20 अगस्त, 2026 — 2. मीनाक्षी त्रिपाठी

क्यूबिकल फाइनेंशियल सर्विसेज लिमिटेड

पंजी. कार्यालयः 456, अग्रवाल मेट्रो हाइट्स, नेताजी सुभाष प्लेस, पीतमपुरा, नई दिल्ली–110034
सीआईएनः L65993DL1990PLC040101
फोनः 011-47057757
ईमेल आईडीः cubfinser@yahoo.com

सूचना

क्यूबिकल फाइनेंशियल सर्विसेज लिमिटेड के भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः जमा करने के लिए विशेष विंडो

सेबी के परिपत्र सं. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 दिनांक 30 जनवरी 2026 के अनुसरण में, कंपनी के सभी शेयरधारकों को एतद्वारा सूचित किया जाता है कि सेबी ने भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः जमा करने के लिए 05 फरवरी, 2026 से 04 फरवरी, 2027 तक एक वर्ष की अवधि के लिए विशेष विंडो को फिर से खोल दिया है। यह उन अनुरोधों के लिए है जो 1 अप्रैल, 2019 की अंतिम तिथि से पहले जमा किए गए थे और दस्तावेजों/प्रक्रिया में कमी या अन्य कारणों से अस्वीकृत/लौटाए गए थे/उन पर ध्यान नहीं दिया गया था।
जो निवेशक 06 जनवरी 2026 (हस्तांतरण विलेखों को पुनः जमा करने की कट–ऑफ तिथि) की पिछली समय सीमा से चूक गए हैं, वे कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट मेसर्स बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज प्राइवेट लिमिटेड, बीटल हाउस, 3री मंजिल, 99, मदनगीर, एलएससी के पीछे, नई दिल्ली 110062, फोनः 011-29961281-283, 26051061, ईमेलः beetalrta@gmail.com के पास आवश्यक दस्तावेज प्रस्तुत करके इस अवसर का लाभ उठा सकते हैं।

कृते, क्यूबिकल फाइनेंशियल सर्विसेज लिमिटेड
हस्ता./–
स्थानः नई दिल्ली — अश्वनी कुमार गुप्ता
दिनांकः 18.08.2026 — (प्रबंध निदेशक)

राजस्थान सरकार

कार्यालय अधिशाषी अभियंता, चिकित्सा एवं स्वास्थ्य विभाग, खण्ड प्रथम, जयपुर

सी–ब्लॉक, बेसमेन्ट, स्वास्थ्य भवन, तिलक मार्ग, सी–स्कीम, जयपुर–302005 (राज.), फोनः 0141–2229737

क्रमांकः 1651 — दिनांक : 14/8/26

ई–निविदा सूचना संख्याः 43/2026–27

राजस्थान के राज्यपाल महोदय की ओर से चिकित्सा एवं स्वास्थ्य विभाग के अन्तर्गत जयपुर एवं कोटपूतली–बहरोड़ जिले में रू. 247.95 लाख के 5 विद्युत कार्यो हेतु उपयुक्त श्रेणी में सार्वजनिक निर्माण विभाग / राज्य सरकार / केन्द्र सरकार के अधिकृत संगठनों/केन्द्रीय लोक निर्माण विभाग/डाक एवं दूर संचार विभाग / रेल्वे इत्यादि में पंजीकृत अनुभवी संवेदकों, जो कि राजस्थान सरकार के उपयुक्त श्रेणी के संवेदकों के समकक्ष हो, से निर्धारित प्रपत्र में ई–प्रोक्यूरमेंट निविदायें आमंत्रित की जाती हैं। निविदा से सम्बन्धित विवरण DIPR की वेब साईट www.dipronline.Org, www.sppp.raj.nic.in, http://eproc.rajasthan.gov.in व विभागीय वेब साईट http://rajswasthya.nic.in पर देखा जा सकता हैं।

UBN
1. NRH2627WSOB00796
2. NRH 2627 WS OB 00797
3. NRH 2627 WSOB00798
4. NRH 26 27 WSOB 00799
5. NRH2627 WSOB 00800 — DIPR/C/15226/2026

हस्ता./–
अधिशाषी अभियन्ता
चिकित्सा एवं स्वास्थ्य खण्ड
प्रथम, जयपुर

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

अंचल कार्यालय : 17वीं मंजिल, प्लॉट नं. 12, सेक्टर 18, सामने सम्पदा रेलवे स्टेशन, वाशी, नवी मुम्बई–400 705 पंजीकृत कार्यालय : उत्कर्ष टॉवर, एनएच–31, (एयरपोर्ट रोड), सेहमाल पुर, काजी सराय, हरहुआ, वाराणसी, उ.प्र.–221 105

"परिशिष्ट-IV-A" [नियम 8(6) एवं 9(1) के प्रावधान देखें]
अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) एवं 9(1) के प्रावधान के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के प्रवर्तन के तहत अचल संपत्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना।

आम जनता को और विशेष रूप से कर्जदारों और बंधककर्ताओं को सूचना दी जाती है कि प्रतिभूत लेनदार के पास गिरवी / प्रभारित नीचे वर्णित अचल संपत्ति, जिसका रचनात्मक कब्जा **उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड** (इसके बाद 'प्रतिभूत लेनदार' सन्दर्भित) के प्राधिकृत अधिकारी द्वारा लिया गया, प्रतिभूत लेनदार के बकाया नीचे तालिका में वर्णित राशि तथा आगे के ब्याज, शुल्क, लागत और व्यय की वसूली के लिए ई–नीलामी के माध्यम से "जैसा है जहां है", "जो है यही है" तथा "जो कुछ भी है वहीं है" के आधार पर बेचा जाएगा। एतद्वारा आपको सूचित किया जाता है कि हम मैसर्स सी1 इंडिया प्रा. लिमिटेड के वेबपोर्टल https://www.bankeauctions.com के माध्यम से सार्वजनिक ई–नीलामी करने जा रहे हैं।

क्र. सं.	ऋण खाता सं. तथा कर्जदार/बंधककर्ता/जमानती का नाम	राशि तथा धारा 13(2) के तहत मांग सूचना की तिथि तथा सांकेतिक/भौतिक कब्जे का प्रकार	आरक्षित मूल्य जमा धरोहर राशि तथा बोली वृद्धि राशि (रु.)	ई–नीलामी की तिथि एवं समय, ईएमडी जमा करने की अन्तिम तिथि, बोली तथा दस्तावेज जमा करने का स्थान तथा निरीक्षण की तिथि
1	1506060000006046 शहरयार इज्जत (कर्जदार/बंधककर्ता) सबा शहरयार (सह–कर्जदार)	25/04/2025 और मांग सूचना के तौर पर रु. 10,06,423.95/– सांकेतिक कब्जे की तिथि 04/07/2025, 04/07/2025 तक राशि रु. 10,42,703/–	आरक्षित मूल्य रु. 23,00,400/– ईएमडी रु. 2,30,040/– बोली वृद्धि राशि रु. 10,000/–	ई–नीलामी तिथि – 21 सितंबर 2026, समय – सुबह 11 बजे से दोपहर 1 बजे तक (5 मिनट के असीमित विस्तार के साथ) ईएमडी जमा करने की अंतिम तिथि – 18 सितंबर 2026 उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड, शाखा कार्यालयः एस–24/1–2, पहली मंजिल, महावीर नगर, ऑर्डरली बाजार, महावीर मंदिर के पास, वाराणसी–221002 निरीक्षण तिथि – 14–15 सितंबर 2026
	सम्पत्ति का विवरणः आवासीय सम्पत्ति नंबर 430/4/418 और 418/1, ब्रह्मपुरा पश्चिम, तहसील और ज़िला बरेली 243001 का पूरा हिस्सा। एरिया 59.36 वर्ग मीटर। सीमाएँ: पूर्वः विक्रेता की जमीन, पश्चिमः प्रेम कुमार शर्मा का घर, उत्तरः 12 फीट चौड़ा रास्ता, दक्षिणः 8 फीट 8 इंच चौड़ा रास्ता।			
2	1506060000006031 मैसर्स शिमला किड्स फुटवियर मालिक शहरयार इज्जत (कर्जदार) के जरिए शारिब इज्जत, (सह–कर्जदार–बंधककर्ता) शहरयार इज्जत (सह–कर्जदार)	11/03/2026 रु. 21,04,531.24/– सांकेतिक कब्जे की तिथि 06/06/2026 राशि रु. 21,94,946.7/–	आरक्षित मूल्य रु. 40,27,600/– ईएमडी रु. 4,02,760/– बोली वृद्धि राशि रु. 10,000/–	ई–नीलामी तिथि – 21 सितंबर 2026, समय – सुबह 11 बजे से दोपहर 1 बजे तक (5 मिनट के असीमित विस्तार के साथ) ईएमडी जमा करने की अंतिम तिथि – 18 सितंबर 2026 उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड, शाखा कार्यालयः एस–24/1–2, पहली मंजिल, महावीर नगर, ऑर्डरली बाजार, महावीर मंदिर के पास, वाराणसी–221002 निरीक्षण तिथि – 14–15 सितंबर 2026
	सम्पत्ति का विवरणः आवासीय सम्पत्ति नंबर एं–7/87, नया नंबर 69, मोहल्ला शाहबाद, वार्ड नंबर 48, शाहबाद, ज़िला बरेली–243001 का पूरा हिस्सा। एरिया 60.92 वर्ग मीटर। सीमाएँ: पूर्वः चक और उसके बाद कल्लू का घर, पश्चिमः घर नंबर एं–7/88 टोला राम। उत्तरः पुद्दू लाल का घर, दक्षिणः 16 फीट चौड़ा रास्ता।			
3	1501060000006094 फरमान अहमद खान (कर्जदार) नसरीन (सह–कर्जदार/बंधककर्ता)	28/07/2025 रु. 5,56,145.16/– सांकेतिक कब्जे की तिथि 01/11/2025 राशि रु. 5,89,386.16/–	आरक्षित मूल्य रु. 7,83,000/– ईएमडी रु. 76,300/– बोली वृद्धि राशि रु. 10,000/–	ई–नीलामी तिथि – 21 सितंबर 2026, समय – सुबह 11 बजे से दोपहर 1 बजे तक (5 मिनट के असीमित विस्तार के साथ) ईएमडी जमा करने की अंतिम तिथि – 18 सितंबर 2026 उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड, शाखा कार्यालयः एस–24/1–2, पहली मंजिल, महावीर नगर, ऑर्डरली बाजार, महावीर मंदिर के पास, वाराणसी–221002 निरीक्षण तिथि – 14–15 सितंबर 2026
	सम्पत्ति का विवरणः गाँव बुहार, वार्ड हैदरगंज, लखनऊ 226101 में खसरा नंबर 322 मिन के प्लॉट के हिस्से पर बने घर का पूरा हिस्सा। एरिया 32.992 वर्ग मीटर / 355 वर्ग फीट। सीमाएँ: पूर्वः दूसरों का प्लॉट, पश्चिमः विक्रेता के प्लॉट का बाकी हिस्सा, उत्तरः 10 फीट चौड़ी सड़क, दक्षिणः दूसरों का प्लॉट।			
4	ऋण खाता संख्या 1501060000006082 और 1501060000006026 आदित्य ट्रेडर्स, मालिक श्री मनोज कुमार (कर्जदार) के जरिए; मनोज कुमार (सह–कर्जदार/बंधककर्ता) रिंकी वर्मा (सह–कर्जदार)	मांग सूचना की तारीख और राशि 20/01/2025 रु. 3,38,196.92/– और रु. 15,03,115.62/– सांकेतिक कब्जे की तिथि 16/05/2026 रु. 3,51,292.52/– और रु. 15,48,573.28/–	आरक्षित मूल्य रु. 17,62,393/– ईएमडी रु. 1,76,294/– बोली वृद्धि राशि रु. 10,000/–	ई–नीलामी तिथि – 21 सितंबर 2026, समय – सुबह 11 बजे से दोपहर 1 बजे तक (5 मिनट के असीमित विस्तार के साथ) ईएमडी जमा करने की अंतिम तिथि – 18 सितंबर 2026 उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड, शाखा कार्यालयः एस–24/1–2, पहली मंजिल, महावीर नगर, ऑर्डरली बाजार, महावीर मंदिर के पास, वाराणसी–221002 निरीक्षण तिथि – 14–15 सितंबर 2026
	सम्पत्ति का विवरणः गाँव मोहम्मदपुर खत्री, वार्ड शंकरपुरवा, लखनऊ 226022 में खसरा नंबर 110 के हिस्से (प्लॉट नंबर 1–ए) पर बनी 480 वर्ग फीट जमीन वाले घर का पूरा हिस्सा; नगर निगम नंबर 656/5/पी–001 (ए)। सीमाएँ: पूर्वः प्लॉट का बाकी हिस्सा, पश्चिमः रमन वर्मा का प्लॉट। उत्तरः 15 फीट सड़क, दक्षिणः चंदा का घर।			
5	1506060000006161 शिशु पाल (कर्जदार/बंधककर्ता) धन देवी (सह–कर्जदार)	21/04/2026 रु. 21,96,130.6/– सांकेतिक कब्जे की तिथि 10/07/2026 रु. 22,59,854.41/–	आरक्षित मूल्य रु. 25,83,000/– ईएमडी रु. 2,58,300/– बोली वृद्धि राशि रु. 10,000/–	ई–नीलामी तिथि – 21 सितंबर 2026, समय – सुबह 11 बजे से दोपहर 1 बजे तक (5 मिनट के असीमित विस्तार के साथ) ईएमडी जमा करने की अंतिम तिथि – 18 सितंबर 2026 उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड, शाखा कार्यालयः एस–24/1–2, पहली मंजिल, महावीर नगर, ऑर्डरली बाजार, महावीर मंदिर के पास, वाराणसी–221002 निरीक्षण तिथि – 14–15 सितंबर 2026

संपत्ति का विवरणः कुदेशिया बिल्डिंग, राजस्व गांव उदयपुर खास, तहसील छावनी, बरेली 243202 में स्थित दुकान का पूरा हिस्सा। क्षेत्रफल 34.252 वर्ग मीटर। सीमाएँ हैं: पूर्वः नैनीताल रोड, पश्चिमः आशा कुदेशिया की दुकान, उत्तरः आशा कुदेशिया की दुकान, दक्षिणः जीना और उसके बाद विजय कुदेशिया की दुकान।
सभी इच्छुक प्रतिभागियों/बोलीदाताओं से अनुरोध है कि वे ई–नीलामी की कार्यवाही में भाग लेने के लिए नियम और शर्तों सहित अधिक जानकारी के लिए https://www.bankeauctions.com तथा https://www.utkarsh.bank पर जाएं और श्री शरवनु दत्ता–9810621311 ई–मेल : sharvanu.dutta@utkarsh.bank से संपर्क करने की भी सलाह दी जाती है।

यह प्रतिभूति हित (प्रवर्तन) नियम, 2022 के नियम 8(6) एवं 9(1) के तहत 30 दिनों की वैधानिक बिक्री सूचना भी है।
कर्जदार(रों)/बंधककर्ता और गारंटर(रों) को 30 दिनों की वैधानिक बिक्री सूचना

बैंक को ज्ञात ऋणभार : निल	विवरण में उल्लिखित सम्पत्ति के विरुद्ध मुकदमा : निल

नियम और शर्तें:
1. प्रतिभूत संपत्तियों की ई–नीलामी "जैसा है जहां है", "जो है यही है" तथा "जो कुछ भी है वहीं है" और "आश्रय रहित" आधार पर और प्रतिभूत लेनदार के लिए तथा उसकी ओर से की जा रही है और प्राधिकृत अधिकारी की सर्वोत्तम जानकारी के अनुसार, उक्त संपत्ति/यों पर कोई ऋणभार नहीं है। संपत्ति को सभी मौजूदा और भावी, चाहे बैंक को ज्ञात हो या अज्ञात, ऋणभारों के साथ बेचा जा रहा है। प्राधिकृत अधिकारी / प्रतिभूत लेनदार किसी थर्ड पार्टी के दावों/अधिकारों/बकायों के लिए जिम्मेदार नहीं होगा
2. ई–नीलामी बिक्री में भाग लेने के लिए बोली दस्तावेज, पैन कार्ड की प्रतियां, कंपनी के मामले में बोर्ड के संकल्प, फोटो पहचान पत्र और पते के प्रमाण के साथ ईएमडी जमा करना आवश्यक है जो "प्राधिकृत अधिकारी उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड" के नाम पर एनईएफटी/आरटीजीएस के माध्यम से चालू खाता संख्या 1375200000060003, IFSC UTKS0001375 पता उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड, शाखा गोदौलिया, वाराणी में देय है। एक बार ऑनलाइन बोली जमा करने पर उसे वापस नहीं लिया जा सकता है। इसके अलावा, बोलीदाता द्वारा प्रदत्त किसी भी ईएमडी के यूटीआर/आरटीजीएस/एनईएफटी का संदर्भ संख्या तथा कैंसिल्ड चेक की एक प्रति ईमेल- sharvanu.dutta@utkarsh.bank पर भेजनी होगी।
3. केवल वैध यूजर आईडी/पासवर्ड रखने वाले और एनईएफटी/आरटीजीएस के माध्यम से ईएमडी के भुगतान की पुष्टि करने वाले खरीदार ही नीलामी प्रक्रिया में भाग लेने के पात्र होंगे।

तिथि : 20/08/2026, स्थान : वाराणसी — अधिकृत प्राधिकारी, उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड

सार्वजनिक सूचना
(दिवाला और धन शोधन अक्षमता संहिता, 2016 की धारा 102 के अधीन)
श्रीमती मीना जुनेजा के ऋणदाताओं के ध्यानार्थ हेतु
(मेसर्स शॉन अल्ट्रावेयर्स प्राइवेट लिमिटेड के लिए व्यक्तिगत गारंटर)

प्रासंगिक विवरण

1.	व्यक्तिगत गारंटर का नाम एवं पता	**श्रीमती मीना जुनेजा** **पताः ए-57, आशादीप ग्रीन्स एकर्स, नीमराना, राजस्थान-301705** **अन्य पताः 94, नीलकमल अपार्टमेंट्स, विकासपुरी, नई दिल्ली-110018**
2.	दिवालिया आरम्भ होने की तारीख	13 अगस्त, 2026 (एनसीएलटी की वेबसाइट पर 15 अगस्त, 2026 को आदेश अपलोड किया गया)
3.	आवेदन स्वीकार करने वाले आदेश का विवरण	आदेश की तारीख 13 अगस्त, 2026 माननीय एनसीएलटी, नई दिल्ली, बेंच-V द्वारा सीपी आईबी सं. 574/एनडी/2024 में आई.ए. सं. 5507/2024 में पारित
4.	रेजुलेशन प्रोफेशनल का नाम एवं पंजीकरण संख्या	श्री आलोक कुमार अग्रवाल आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P00059/2017-2018/10137; एएफए की वैधता 30 जून, 2027 तक
5.	बोर्ड के साथ पंजीकृत रेजुलेशन प्रोफेशनल का पता एवं ई-मेल	पताः 605, सनसिटी बिजनेस टावर, गोल्फ कोर्स रोड, सेक्टर 54, गुड़गाँव, हरियाणा-122002 ईमेलः- alok@insolvencyservices.in
6.	रेजुलेशन प्रोफेशनल के साथ/दावा जमा करने हेतु पत्राचार के लिए प्रयोग किया जाने वाला पता एवं ई-मेल	पताः सी-100, सेक्टर-2, नोएडा-201301 (उ.प्र.) ईमेलः pg.schonultrawares@insolvencyservices.in
7.	दावा जमा करने अंतिम तिथि	9 सितम्बर, 2026
8.	प्रासंगिक प्रपत्र जहां उपलब्ध है	वेबलिंकः https://www.ibbi.gov.in/home/downloads

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, बेंच-V, नई दिल्ली ने 13 अगस्त, 2026 को श्रीमती मीना जुनेजा, निवासी ए-57, आशादीप ग्रीन्स एकर्स, नीमराना, राजस्थान-301705 (मेसर्स शॉन अल्ट्रावेयर्स प्राइवेट लिमिटेड के लिए व्यक्तिगत गारंटर) के दिवालिया समाधान की प्रक्रिया आरम्भ करने का आदेश जारी किया है (एनसीएलटी की वेबसाइट पर 15 अगस्त, 2026 को आदेश की प्रतिलिपि अपलोड की गई है)।
श्रीमती मीना जुनेजा के ऋणदाताओं को एतद्द्वारा रेजुलेशन प्रोफेशनल के समक्ष प्रविष्टि सं. 6 में उल्लिखित ई-मेल के पते पर 9 सितम्बर, 2026 को अथवा उससे पहले साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।
ऋणदाताओं को अपने दावों के विवरण इलेक्ट्रॉनिक संचार अथवा कुरियर, स्पीड पोस्ट अथवा पंजीकृत पत्र के जरिए भेज कर अपने दावों का पंजीकरण कराना होगा।
दावों के गलत अथवा झूठे साक्ष्य जमा करने पर दंडात्मक कार्रवाई की जाएगी।

आलोक कुमार अग्रवाल
रेजुलेशन प्रोफेशनल
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P00059/2017-2018/10137,
पताः 605, सनसिटी बिजनेस टावर, गोल्फ कोर्स रोड,
दिनांकः 19 अगस्त, 2026 — सेक्टर 54, गुड़गाँव, हरियाणा-122002;
स्थानः नोएडा, उप्र — ईमेलः alok@insolvencyservices.in

प्रपत्र बी
सार्वजनिक उद्घोषणा
(इन्सॉल्वेन्सी एंड बैंकरप्सी (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12)

वर्ल्डस् विंडो एक्जिम प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ हेतु

क्र.सं.	विवरण	विवरण
1.	कार्पोरेट ऋणधारक का नाम	**वर्ल्डस् विंडो एक्जिम प्राइवेट लिमिटेड**
2.	कार्पोरेट ऋणधारक के निगमन की तिथि	19-01-2006
3.	वह प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणधारक निगमित / पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / देयता पहचान सं.	U51909DL2006PTC145082
5.	कार्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	37ए, तहखाना, सी ब्लॉक, कुतुब विहार, फेज– I, डीसी गोयला, दक्षिण पश्चिम दिल्ली, दिल्ली–110071
6.	इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया समाप्त होने की तिथि	11.05.2026
7.	कॉर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	14.08.2026 (आदेश की प्रति 18.08.2026 को प्राप्त हुई)
8.	परिसमापक के रूप में इन्सॉल्वेन्सी प्रोफेशनल का नाम एवं पंजीकरण संख्या	श्री संदीप चंदना IBBI/IPA-002/IP-N00447/2017-2018/11237
9.	बोर्ड के पास पंजीकृत परिसमापक का पता तथा ई–मेल	परिसमापक का पंजीकृत पताः 109, सूर्य किरण भवन, केजी मार्ग, नई दिल्ली–110001 ईमेलः cssandeep@live.in
10.	परिसमापक के साथ पत्राचार हेतु इस्तेमाल किया जाने वाला पता एवं ईमेल	पताः 1252, भूतल, सी ब्लॉक, अंसल एसेसिया सेक्टर 67, गुड़गांव 122101 ईमेलः liquidation.worldswindow@gmail.com

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण नई दिल्ली बेंच–II ने दिवाला एवं शोधन अक्षमता संहिता की धारा 33 के अंतर्गत वर्ल्डस् विंडो एक्जिम प्राइवेट लिमिटेड के परिसमापन प्रारंभ करने का आदेश दिनांक 14.08.2026 को पारित किया है (उक्त आदेश दिनांक 18.08.2026 को प्राप्त हुआ)।

एसडी/–
संदीप चंदना
परिसमापक
वर्ल्डस् विंडो एक्जिम प्राइवेट लिमिटेड
IBBI पंजीकरण सं. IBBI/IPA-002/IP-N00447/2017-2018/11237
(एएफए वैध तक 31.12.2026)
दिनांकः 20.08.2026, — पताः 1252, भूतल, सी ब्लॉक, अंसल एसेसिया सेक्टर 67, गुड़गांव 122101
स्थानः नई दिल्ली — liquidation.worldswindow@gmail.com